

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No. 4369 of 2003

Maitree Sansad Sutahat, Cuttack *Petitioner*
Mr. A. Mohanty, Advocate
-versus-
State of Odisha and others *Opposite Parties*
Mr. Ishwar Mohanty, Addl. Standing Counsel

CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH

ORDER

14.09.2022

Order No.

106. 1. An affidavit dated 10th May, 2022 has been filed by the Additional Chief Secretary, Health and Family Welfare Department, Government of Odisha stating that the incinerator under the Biomedical Waste Management Programme is fully functional at the SCB Medical College and Hospital, Cuttack with a Login ID and Password from the State Pollution Control Board and the installed online continuous monitoring system (OCMS) is transmitting real time monitoring data to the server of the SPCB. It is stated that incinerators in two others Government Medical College and Hospitals i.e., at Berhampur and Burla have also been connected to the SPCB portal. It is stated that apart from these facilities, three other Common Biomedical Waste Management Facilities (CBWMF) are managed by private agencies at the Khurda, Sundargarh and Ganjam.
2. As regards the Districts having no CBWMF, there are captive pits in their containment areas for disposal of biomedical waste from hospitals. Five new clusters are also stated to have been identified. It is stated that a sum of Rs.103.64 crores has been transferred to the

Panchayati Raj and Drinking Water Department for constructions of storage rooms along with the three phased line connection for establishment of biomedical equipments at all levels of the health care facilities in the State.

3. Learned counsel appearing for the Petitioner on the other hand insists that the order dated 28th March 2022 of this Court has still not been complied with and that the affidavit filed by the State is silent about the repair of the broken incinerator installed at the SCB Medical College

4. The Court considers it appropriate to permit the Petitioner's representatives i.e. Mr. Akshya Kumar Das, the Advisor and Member of the Maitree Sansad, Mr. Sanjay Kumar Mohanty and Mr. Tej Kumar Sahoo to visit the SCB Medical College and Hospital within the next two weeks with at least one week's advance notice to the Medical Superintendent (MS). The MS of the SCB Medical College will explain to them the facilities installed and the status of the broken incinerator. The same team of three persons is also permitted to visit the facilities at MKCG Medical College, Berhampur and VIMSAR, Burla in the next six weeks with again at least one week's prior intimation to the respective MSs. The Petitioner is permitted to file an affidavit after conclusion of the above visits, before the next date of hearing.

5. List on 14th November, 2022.

(Dr. S. Muralidhar)
Chief Justice

(Chittaranjan Dash)
Judge